THE KERALA ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS ACT, 1969

(Act 26 of 1969)

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THE KERALA ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS ACT, 1968 *

(Act 26 of 1969)

An Act to provide for the preservation of ancient monuments and archaeological sites and remains other than those of national importance, for the regulation of archaeological excavations and for the protection of sculptures, carvings and other like objects

Preamble.—WHEREAS it is expedient to provide for the preservation of ancient monuments and archaeological sites and remains other than those of national importance, for the regulation of archaeological excavations and for the protection of sculptures, carvings and other like objects,

BE it enacted in the Nineteenth Year of the Republic of India as follows —

- 1 Short title, extent and commencement.—(1) This Act may be called the Kerala Ancient Monuments and Archaeological Sites and Remains Act, 1968
 - (2) It extends to the whole of the State of Kerala
- (3) It shall come into force on such date as the Government may, by notification in the Gazette, appoint
- 2 Definitions.—In this Act, unless the context otherwise requires,—
- (a) "ancient monument" means any structure, erection or monument, or any tumulus or place of internment, or any cave, rock-sculpture, inscription or monolith, which is of historical, archaeological or artistic interest and which has been in existence for not less than one hundred years and includes—
 - (1) the remains of an ancient monument,
 - (11) the site of an ancient monument,

^{*} Published in the Gazette Exraoidinary No 150, dated 27th June, 1969.

- (iii) such portion of land adjoining the site of an ancient monument as may be required for fencing or covering in or otherwise preserving such monument, and
- (iv) the means of access to, and convenient inspection of, an ancient monument,

but does not include any ancient or historical monument declared by or under any law made by Parliament to be of national importance;

(b) "antiquity" includes—

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- (1) any coin, sculpture, manuscript, epigraph or other work of art or craftsmanship,
- (ii) any article, object or thing detached from a building or cave.
- (111) any article object or thing illustrative of science, art, crafts, literature, religion, customs, morals or politics in bygone ages
- (iv) any article object or thing of historical interest, and
- (v) any article, object or thing declared by the Government, by notification, to be an antiquity for the purposes of this Act,

which has been in existence for not less than one hundred years,

- (c) "archaeological officer" means an officer of the Department of Archaeology of the Government not lower in rank than an epigraphic assistant,
- (d) "archaeological sites and remains" means any area which contains or is reasonably believed to contain ruins or relies of historical or archaeological importance which have been in existence for not less than one hundred years, and includes—
- (1) such portion of land adjoining the area as may be required for fencing or covering in or otherwise preserving it, and
- (11) the means of access to, and convenient inspection of, the area,

but does not include any archaeological site or remains declared by or under any law made by Parliament to be of national importance;

- (e) "Director" means the Director of Archaeology and includes any officer authorised by the Government to exercise the powers and perform the duties of the Director under this Act;
- (f) "maintain" with its grammatical variations and cognate expressions, includes the fencing, covering in, repairing, restoring and cleansing of a protected monument, and the doing of any act which may be necessary for the purpose of preserving a protected monument or of securing convenient access thereto;
- (g) "notification" means a notification published in the Gazette:
 - (h) "owner" includes-
- (1) a joint owner invested with powers of management on behalf of himself and other joint owners and the successorin-title of any such owner; and
- (11) any manager or trustee exercising powers of management and the successor-in-office of any such manager or trustee;
- (1) "prescribed" means prescribed by rules made under this Act.
- (j) "protected area" means any archaeological site and remains which is declared to be a protected area by or under this Act;
- (k) "protected monument" means an ancient monument which is declared to be a protected monument by or under this Act.

Protection of Ancient Monuments and Archaeological sites and remains

3 Certain ancient monuments, etc., deemed to be protected monuments or areas.—(1) All ancient and historical monuments which have been declared under the Ancient Monuments Preservation Act, 1904 (Central Act 7 of 1904) or

the Travancore Ancient Monuments Preservation Act (I of 1112) or the Ancient Monuments Preservation Act, IX of 1110 (Cochin Act) to be protected monuments, but which have not been declared by or under any law made by Parliament to be of national importance, shall be deemed to be protected monuments for the purposes of this Act

- (2) Any area which has been declared under any of the Acts specified in sub-section (1) to be a protected area, but which has not been declared by or under any law made by Parliament to be of national importance, shall, if such area is an archaeological site and remains as defined in this Act, be deemed to be a protected area for the purposes of this Act.
- 4 Power of Government to declare ancient monuments, etc., to be protected monuments and areas.—(1) Where the Government are of opinion that any ancient monument or archaeological site and remains should be declared to be a protected monument or a protected area, as the case may be, they may, by notification, give two months' notice of their intention to declare such ancient monument or archaeological site and remains to be a protected monument or a protected area, as the case may be, and a copy of every such notification shall be affixed in a conspicuous place near the monument or site and remains, as the case may be
- (2) Any person interested in any such ancient monument or archaeological site and remains may, within two months after the issue of the notification, object to the declaration of the monument or the archaeological site and remains to be a protected monument or protected area, as the case may be
- (3) On the expiry of the said period of two months, the Government may, after considering the objections, if any, received by them, declare by notification, the ancient monument or the archaeological site and remains to be a protected monument or a protected area, as the case may be
- (4) A notification published under sub-section (3) shall, unless and until it is withdrawn, be conclusive evidence of the fact that the ancient monument or the archaeological site and remains to which it relates is a protected monument or a protected area, as the case may be, for the purposes of this Act.

Protected Monuments

- 5. Acquisition of rights in a protected monument.—(1) The Director may, with the sanction of the Government, purchase, or take a lease of, or accept a gift or bequest of, any protected monument.
- (2) Where a protected monument is without an owner, the Director may, by notification, assume the guardianship of the monument.
- (3) The owner of any protected monument may, by written instrument, constitute the Director, the guardian of the monument and the Director may, with the sanction of the Government, accept such guardianship.
- (4) When the Director has accepted the guardianship of a monument under sub-section (3), the owner shall, except as expressly provided in this Act, have the same estate, right, title and interest in and to the monument as if the Director had not been constituted a guardian thereof, and the provisions of this Act relating to agreements executed under section 6 shall apply to the written instrument executed under the said sub-section.
- (5) Nothing in this section shall affect the use of any protected monument for customary religious observances.
- 6 Preservation of protected monument by agreement.—
 (1) The Director, when so directed by the Government, shall propose to the owner of a protected monument to enter into an agreement with the Government within a specified period, for the maintenance of the monument
- (2) An agreement under this section may provide for all or any of the following matters, namely
 - (a) the maintenance of the monument,
- (b) the custody of the monument and the duties of any person who may be employed to watch it;
 - (c) the restriction of the owner's right-
 - (1) to use the monument for any purpose,
 - (ii) to charge any fee for entry into, or inspection of, the monument,

- (iii) to destroy, remove, alter or deface the monument, or
- (IV) to build on or near the site of the monument,
- (d) the facilities of access to be permitted to the public or any section thereof or to the Director or to persons deputed by the owner or the Director or the District Collector to inspect or maintain the monument;
- (e) the notice to be given to the Government in case the land on which the monument is situated or any adjoining land is offered for sale by the owner, and the right to be reserved to the Government to purchase such land, or any specified portion of such land, at its market value,
- (f) the payment of any expenses incurred by the owner or by the Government in connection with the maintenance of the monument
- (g) the proprietory or other rights which are to vest in the Government in respect of the monument when any expenses are incurred by the Government in connection with the maintenance of the monument,
- (h) the appointment of an authority to decide any dispute arising out of the agreement, and
- (1) any matter connected with the maintenance of the monument which is a proper subject of the agreement between the owner and the Government
- (3) The Government or the owner may, at any time after the expiration of three years from the date of execution of an agreement under this section, terminate the agreement on giving six months' notice in writing to the other party

Provided that where the agreement is terminated by the owner, he shall pay to the Government the expenses, if any, incurred by them on the maintenance of the monument during the five years immediately preceding the termination of the agreement or, if the agreement has been in force for a shorter period, during the period the agreement was in force

(4) An agreement under this section shall be binding on any person claiming to be the owner of the monument to 3/20-13a

which it relates, from, through or under a party by whom, or on whose behalf, the agreement was executed

- 7. Owners under disability or not in possession.—(1) If the owner of a protected monument is unable, by reason of infancy or other disability, to act for himself, the person legally competent to act on his behalf may exercise the powers conferred upon an owner by section 6.
- (2) In the case of a protected monument which is a village property, the headman or other village officer exercising powers of management over such property may exercise the powers conferred upon an owner by section 6.
- (3) Nothing in this section shall be deemed to empower any person not being of the same religion as the person on whose behalf he is acting to make or execute an agreement relating to a protected monument which or any part of which is periodically used for the religious worship or observances of that religion
- 8. Application of endowment to repair a protected monument.—(1) If any owner or other person competent to enter into an agreement under section 6 for the maintenance of a protected monument refuses or fails to enter into such an agreement, and if any endowment has been created for the purpose of keeping such monument in repair or for that purpose among others, the Government may institute a suit in the court of the District Judge, or if the estimated cost of repairing the monument does not exceed one thousand rupees, may make an application to the District Judge, for the proper application of such endowment or part thereof
- (2) On the hearing of an application under sub-section (1), the District Judge may summon and examine the owner and any person whose evidence appears to him necessary and may pass an order for the proper application of the endowment or of any part thereof, and any such order may be executed as if it were a decree of a civil court.
- 9 Failure or refusal to enter into an agreement.—(1) If any owner or other person competent to enter into an agreement under section 6 for the maintenance of a protected monument refuses or fails to enter into such an agreement,

the Government may make an order providing for all or any of the matters specified in sub-section (2) of section 6, and such order shall be binding on the owner or such other person and on every person claiming title to the monument from, through or under, the owner or such other person.

- (2) Where an order made under sub-section (1) provides that the monument shall be maintained by the owner or other person competent to enter into an agreement, all reasonable expenses for the maintenance of the monument shall be payable by the Government
- (3) No order under sub-section (1) shall be made unless the owner or other person has been given an opportunity of making a representation in writing against the proposed order
- 10. Power to make order prohibiting contravention of agreement under section 6.—(1) If the Director apprehends that the owner or occupier of a protected monument intends to destroy, remove, alter, deface, imperil or misuse the monument or to build on or near the site thereof in contravention of the terms of an agreement executed under section 6, the Director may, after giving the owner or occupier an opportunity of making a representation in writing, make an order prohibiting any such contravention of the agreement:

Provided that no such opportunity need be given in any case where the Director, for reasons to be recorded, is satisfied that it is not expedient or practicable to do so

- (2) Any person aggrieved by an order under this section may appeal to the Government within such time and in such manner as may be prescribed and the decision of the Government on the appeal shall be final
- 11 Enforcement of agreement.—(1) If an owner or other person who is bound by an agreement for the maintenance of a monument under section 6 refuses or fails, within such reasonable time as the Director may fix, to do any act which in the opinion of the Director is necessary for the maintenance of the monument, the Director may authorise any person to do any such Act, and the owner or other person shall be liable to pay the expenses of doing any such Act or such portion of the expenses as the owner may be liable to pay under the agreement.

- (2) If any dispute arises regarding the amount of expenses payable by the owner or other person under sub-section (1), it shall be referred to the Government whose decision thereon shall be final.
- 12 Purchasers at certain sales and persons claiming through owner bound by instrument executed by owner.— Every person who purchases, at a sale for arrears of land revenue or any other public demand, any land on which is situated a monument in respect of which any instrument has been executed by the owner for the time being under section 5 or section 6, and every person claiming any title to a monument from, through or under, an owner who executed any such instrument, shall be bound by such instrument
- 13 Acquisition of protected monuments.—If the Government apprehend that a protected monument is in danger of being destroyed, injured, misused or allowed to fall into decay, they may acquire the protected monument under the provisions of the Kerala Land Acquisition Act, 1961 (21 of 1962), as if the maintenance of the protected monument were a public purpose within the meaning of that Act
- 14 Maintenance of certain protected monuments.—(1) The Government shall maintain every monument which has been acquired under section 13 or in respect of which any of the rights mentioned in section 5 have been acquired
- (2) When the Director has assumed the guardianship of a monument under section 5, he shall for the purpose of maintaining such monument, have access to the monument at all reasonable times, by himself and by his agents, subordinates and workmen, for the purpose of inspecting the monument and for the purpose of bringing such materials and doing such acts as he may consider necessary or desirable for the maintenance thereof
- 15 Voluntary contributions.—The Director may receive voluntary contribution towards the cost of maintaining a protected monument and give orders as to the management and application of any funds so received by him

Provided that no contribution received under this section shall be applied to any purpose other than the purpose for which it was contributed.

- 16. Protection of place of worship from misuse, pollution or desecration.—(1) A protected monument maintained by the Government under this Act, which is a place of worship or shrine shall not be used for any purpose inconsistent with its character.
- (2) Where the Government have acquired a protected monument under section 13, or where the Director has purchased or taken a lease or accepted a gift or bequest or assumed guardianship of, a protected monument under section 5, and such monument or any part thereof is used for religious worship or observations by any community, the District Collector shall make due provision for the protection of such monument or part thereof, from pollution or desecration,—
- (a) by prohibiting the entry therein, except in accordance with the conditions prescribed with the concurrence of the persons, if any, in religious charge of the said monument or part thereof, of any person not entitled so to enter by the religious usage of the community by which the monument or part thereof is used, or
- (b) by taking such other action as he may think necessary in this behalf.
- 17 Relinquishment of Government rights in a monument.—With the sanction of the Government, the Director may,—
- (a) where rights have been acquired by the Director in respect of any monument under this Act by virtue of any sale, lease, gift or will, relinquish, by notification, the rights so acquired, to the person who would, for the time being, be the owner of the monument if such rights had not been acquired; or
- (b) relinquish any guardianship of a monument which he has assumed under this Act.
- 18 **Right of access to protected monuments.**—Subject to any rules made under this Act the public shall have a right of access to any protected monuments.

Protected Areas

19 Restrictions of enjoyment of property rights in protected areas.—(1) No person, including the owner or occupier